

State Vs. Ansalam Nayak  
FIR NO. 80/2018  
under Section 20 NDPS Act  
PS Crime Branch

26.08.2020.

**(Proceedings conducted through Video Conferencing)**

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for extension of interim bail till 31.08.2020 and permission to go to Orissa for treatment.

Ld. Counsel for accused/applicant submits that accused/applicant is a permanent resident/native of Orissa. It is further submitted that interim bail was granted to accused/applicant on medical grounds/operation. It is further submitted that all family members of accused/applicant are in Orissa and no person is available in Delhi to take care of accused/applicant after his operation.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

I have duly considered the rival submissions. I have perused the record carefully.

Keeping in view the aforesaid facts and circumstances and

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26/8/2020


-2-

State Vs. Ansalam Nayak

FIR NO. 80/2018

More particularly the medical condition of accused/applicant, interim bail granted to accused/applicant is hereby extended till 1.08.2020. Accused/applicant is also allowed to go to Orissa during this period. However, accused/applicant shall abide by remaining terms and conditions of the order vide which interim bail was granted to him.

Present application stands disposed of accordingly.

  
26/8/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.08.2020

State Vs. Bharat @ Mirchi  
FIR No. 06/2015  
under Section 392/395/397/34/174-A IPC  
PS Paharganj

26.08.2020.

**(Proceedings conducted through Video Conferencing)**

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant.

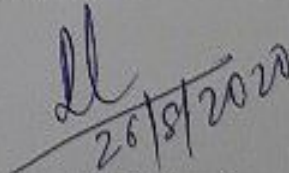
Heard. Perused.

Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.

Report be called from IO/SHO Concerned for **29.08.2020**.

Report be also called from concerned Jail Superintendent  
for said date.

Main file be also put up on said date.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.08.2020

State Vs. Manish @ Munshi  
FIR No. 491/2015  
under Section 307/34/120-B IPC & 25/27/54/59 Arms Act  
PS Subzi Mandi

26.08.2020.

(Proceedings conducted through Video Conferencing)

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.


Heard. Perused.

Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant seeks adjournment for  
addressing arguments on present application.

Same is granted.

Now to come up on **04.09.2020** for arguments and disposal  
of present application.



26/8/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.08.2020

State Vs. Shahnawaj  
FIR No. 35/2016  
under Section 302/120-B/34 IPC & 25/27 Arms Act  
PS Civil Lines

26.08.2020.

**(Proceedings conducted through Video Conferencing)**

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant.

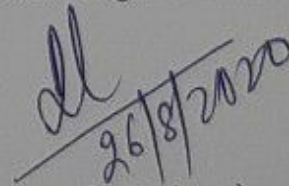
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant seeks adjournment for addressing arguments on present application.

Same is granted.

Now to come up on **04.09.2020** for arguments and disposal of present application.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.08.2020